

(21)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

C.A. 40/96.

Dt. of Decision : 20-06-96.

Smt. Takella Chinnamma

.. Applicant.

Vs

1. The Union of India, Rep. by its the General Manager, SC Rly, Secunderabad.
2. The Chief Personnel Officer, SC Rly, Secunderabad.
3. The Divl. Railway Manager, SC Rly, Vijayawada.

.. Respondents.

Counsel for the Applicant : Mr. K. Narayana Rao (Not present)

Counsel for the Respondents : Mr. K. Shiva Reddy, SC for Rlys.

CCRAM:

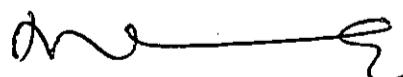
THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

* * *
ORDER

Oral Order (Per Hon'ble Shri R.Rangarajan, Member (Admn.))

None for the applicant. Heard Mr. K. Shiva Reddy, learned counsel for the respondents.

2. This OA is coming up for hearing for number of days on 20-02-96, 23-02-96, 18-04-96, 22-04-96, 05-06-96 and 19-06-96. Though we have given time to file the reply, I thought this case can be disposed of on hearing the petitioner's counsel. But unfortunately the petitioner's counsel was not present on the occasions mentioned above and even today when the case is posted for dismissal. Hence, it looks that the petitioner is not interested in pursuing this case. Hence, the OA is dismissed for default. No costs.


(R. Rangarajan)

Member (Admn.)

Dated : The 20th June 1996.
(Dictated in Open Court)

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Dy. Registrar (S)

contd...

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..2..

O.A.NO.40/96

Copy to:

1. The General Manager,
South Central Railway,
Secunderabad.
2. The Chief Personnel Officer,
South Central Railway,
Secunderabad.
3. The Divisional Railway Manager,
South Central Railway,
Vijayawada.
4. One copy to Mr.K.Narayana Rao, Advocate,
CAT, Hyderabad.
5. One copy to Mr.K.Siva Reddy, SC for Railways,
CAT, Hyderabad.
6. One copy to Library,CAT, Hyderabad.
7. One duplicate copy.

YLKR

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CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(A)

DATED: 20/6/96

ORDER/JUDGEMENT

O.A. NO./R.A./C.P. No.

in:

O.A. NO. 40/96

~~ADMITTED AND INTERIM DIRECTIONS ISSUED~~

~~ALLOWED~~

~~DISPOSED OF WITH DIRECTIONS~~

~~DISMISSED for Default~~

~~DISMISSED AS WITHDRAWN~~

~~ORDERED/REJECTED~~

~~NO ORDER AS TO COSTS.~~

YLKR

II COURT

No spare copy

